

**Central Administrative Tribunal  
Principal Bench**

**CP No. 533/2018  
OA No.580/2018**

New Delhi, this the 03<sup>rd</sup> day of December, 2018

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman  
Hon'ble Ms. Aradhana Johri, Member (A)**

1. Vipin  
S/o Late Sh. Vijay Kumar
2. Smt. Sunita  
W/o Late Sh. Vijay Kumar  
Both R/o House No. WZ – 1501,  
Ground Floor, Tulsi Ram Bagichi,  
Nangal Raya,  
New Delhi – 110046. .... Applicant

(By Advocate: Applicant in Person)

Versus

1. Sanjeev Kumar (Director General)  
Ministry of Rural Developments  
Government of India,  
Krishi bhavan, Dr. Rajendra Prasad Road Gate No. 6,  
First Floor, Room No. 199,  
New Delhi – 110001.
2. Sh. Gulzari Lal, Under Secretary  
Ministry of Rural Development  
State Emporia Building, Baba Kharag Singh Marg,  
Connaught Place, New Delhi.
3. Sh. Ram Singh (A. D. & H. O. D.)  
The Council for Advancement of People's Action and  
Rural Technology Through its Secretary/Chairman,  
(Under the Aegis of Ministry of Rural Development),  
Govt. of India, India Habitat Centre, Zone, 5a (Core-c),

2<sup>nd</sup> floor, Lodhi Road,  
New Delhi.

... Respondents

(By Advocate: Mr. Prashant Sen Gupta)

**ORDER (ORAL)**

**Justice L. Narasimha Reddy:-**

This contempt case is filed alleging that the respondents did not implement the directions issued by the Tribunal in OA No. 580/2018. The direction was to consider the case of the applicants to appoint applicant No. 1 on compassionate grounds.

2. The respondents filed counter affidavit stating that the strength of the employees in Group 'C' and Group 'D' in the organization is 16 and 5% of it works out to 0.8, i.e., less than one post. A copy of the order dated 22.05.2016 passed in this behalf is also enclosed. Therefore, we do not find any contempt on the part of the respondents.
3. The contempt case is, therefore, closed. There shall be no order as to costs.

**(Aradhana Johri)**  
**Member(A)**

**(Justice L. Narasimha Reddy)**  
**Chairman**

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